

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 2488
TO BE ANSWERED ON FRIDAY, THE 13TH FEBRUARY, 2026**

STRENGTHENING OF JUDICIAL HUMAN RESOURCES

†2488. SHRI AASHTIKAR PATIL NAGESH BAPURAO:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government is aware that numerous posts of judicial officers, government lawyers, prosecution officers and court staff (clerks, stenographers, process servers, etc.) in the subordinate courts of the Hingoli Lok Sabha constituency have been lying vacant for a long time, thereby affecting the pace of judicial proceedings;
- (b) whether it is also true that the effective implementation of e-courts, virtual hearings and case management systems is not possible due to the lack of adequate training, digitization support and technical manpower; and
- (c) if so, the concrete steps that have been taken by the Government so far to fill the vacant posts expeditiously and to provide special training programmes for judicial and non-judicial staff and also technical assistance in the Hingoli Lok Sabha constituency?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (c): As per the extant provisions under Article(s) 227 and 235 of the Constitution of India, the power of superintendence and control over all district courts and courts subordinate thereto under its jurisdiction is vested in the respective High Courts. Filling up of vacant positions of the judicial officers in District and Subordinate courts is the responsibility of the High Courts and State Governments concerned. The data regarding posts of judicial officers, government lawyers, prosecution officers and court staff (clerks, stenographers, process servers, etc.) in the subordinate courts of the Hingoli Lok Sabha constituency lying vacant for a long time, is not centrally maintained. However, as informed by Bombay High Court, 25 posts (excluding Bailiffs and Peons) of Court staff

are vacant as on 04/02/2026. As regards the posts of Judicial officers at present at Hingoli District along with Talukas, there are 21 Judicial Officers working.

Under the eCourts Mission Mode Project various infrastructure facilities, i.e., video conferencing systems, all-in-one computers, printers, scanners, eSewa Kendras along with required hardware and WAN connectivity, etc., have been provided to the courts in Hingoli District. Contractual technical manpower, i.e., a System Officer, has been appointed at the District Court, Hingoli.

Hingoli Judicial District was established on 22nd February 2025. Since then various trainings are conducted under e-Committee Special Drive Training and Outreach Programs for Judicial Officers, Court Staffs, Advocates and Advocate Clersk at Hingoli Districts, the details of which are at **Annexure**.

ANNEXURE**STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (C) OF LOK SABHA UNSTARRED QUESTION NO. 2488 FOR ANSWER ON 13.02.2026 REGARDING 'STRENGTHENING OF JUDICIAL HUMAN RESOURCES'**

Sr. No.	Date	Name of ECT training	Number of participants	Designation
1	28.12.2025	ECT_4_2025 Programme for Advocate/Advocate Clerks eCourts Programme	118	Advocates & Advocates Clerk
2	16.11.2025	ECT_8_2025 Refresher Programme for Court staffs & N Step training	52	Staff Members
3	14.12.2025	ECT_9_2025 Refresher Programme for court staff	142	Staff Members
4	21.09.2025	ECT_13_2025 Computer Skill Enhancement Programme-Level I & II etc	18	Judicial Officers
5	12.10.2025	ECT_16_2025 Ecourts Programme at All District Headquarters	17	Judicial Officers
6	26.01.2026	ECT_12_2025 Computer Skill enhancement Programme-Level I & II	152	Advocates & Advocates Clerk
